

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH,  
ALLAHABAD**

**CIVIL CONTEMPT PETITION NO. 109 OF 2001**

IN

**ORIGINAL APPLICATION NO. 789 OF 1999**

ALLAHABAD THIS THE 03<sup>rd</sup> the DAY OF June, 2008

**HON'BLE MR. JUSTICE KEHM KARAN, V.C.  
HON'BLE MR. N.D. DAYAL, MEMBER-A**

Brij Mohan Lal Srivastava, S/o Lalta Prasad Srivastava, R/o 84/11-G/1 Tilak Nagar, Allahapur, Allahabad.

.....Applicant

(By Advocate Shri B.P. Srivastava)

**V E R S U S**

1. Shri Ashok Kumar, Mukhya Mahaprabandhak, BSNL, Rajpur Road, Dehradun.
2. Sri A.K. Mittal, Up-Mahamaprabandhak (Administration), BSNL, Rajpur Road, Dehradun.

.....Respondents

(By Advocate: Sri D.S. Shukla)

**O R D E R**

**JUSTICE KHEM KARAN, VICE CHAIRMAN**

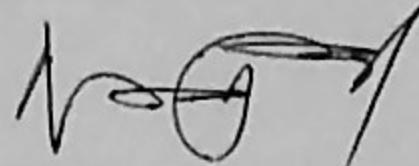
List revised, none appears for the applicant.  
Sri D.S. Shukla appears for the respondents.

2. Sri D.S. Shukla states that earlier the operation of the Tribunal's order was stayed by Hon'ble High Court, so the hearing of this case and connected two cases was adjourned sine-die. He has also informed that Hon'ble High Court disposed of that Writ Petition and the respondents have complied with Tribunal's order. He has also drawn our

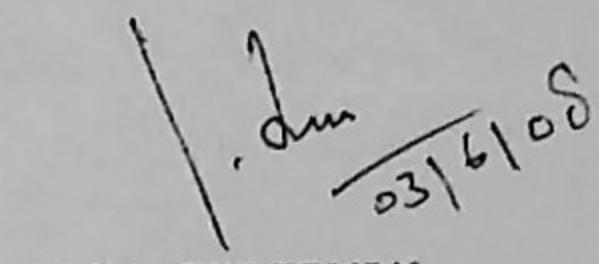
attention towards letter dated 8.10.2004 of the applicant.

3. There appears no good grounds to proceed further.

4. In view of the above, the Contempt proceedings are dropped and notices issued to the respondents are hereby discharged.



MEMBER-A  
GIRISH/-



✓.Jm  
03/6/05

VICE CHAIRMAN